

**OFFER OPENING PUBLIC ANNOUNCEMENT**

For the Attention of Equity Shareholder of

**ECONO TRADE (INDIA) LTD**

CIN: L52330TN2010PLC077507

Registered Office: 9/12 Lal Bazaar Street, 3rd Floor, Block -B, Room No. 3103 Kolkata – 700001, West Bengal, India  
Tel No. +91 33 2258 3208; Website: www.econo.in; E Mail: etil2011@gmail.com

This Advertisement ("Pre-offer Advertisement") is being issued by Gretex Corporate Services Private Limited (Manager to the Offer), for and on behalf of by Mr. Kasambhai Umarbhai Shekh (Acquirer No. 1), MS. Shekh Hasina Kasambhai (Acquirer No. 2) and Robert Resources Limited (Acquirer No. 3) (HEREINAFTER COLLECTIVELY REFERRED TO AS "The Acquirers") pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011 in respect of the open offer to Acquire 48,54,0960 Equity shares of ₹ 20 each representing 26% of Issued, Subscribed and Paid up Capital of Econo Trade (India) Ltd (Target company).

This Pre-Offer Advertisement is to be read in conjunction with the (a) Public Announcement dated December 14, 2017; (b) Detailed Public Statement ("DPS") which was published in the Financial Express (English) (All Editions), Janasatta (Hindi) (All Editions), Mumbai Tarun Bharat (Marathi) (Mumbai Edition) and DurantaBarta (Bengali) (Kolkata Edition) on December 21, 2017 and Corrigendum to DPS was published on May 09, 2018 in Financial Express (English) (All Editions), Janasatta (Hindi) (All Editions), Mumbai Tarun Bharat (Marathi) (Mumbai Edition) and DurantaBarta (Bengali) (Kolkata Edition).

The capitalised terms used in this Pre-Offer Advertisement have the meaning assigned to them in the LoF, unless otherwise specified.

- The Offer Price is ₹ 20 (Rupees Twenty Only) per Equity share payable in cash in accordance with Regulation 9(1) of SEBI (SAST) Regulations. There has been no revision in the Offer Price.
- The Committee of Independent Directors (IDC) of the Target Company has opined that the Offer price of ₹ 20 (Rupees Twenty Only) is fair and reasonable in accordance with SEBI (SAST) Regulation. The IDC's recommendation has been published on May 14, 2018 in the same newspapers in which the DPS was published, as mentioned above.
- This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. No competitive Offer has been made.
- The LoF dated May 08, 2018 was dispatched to the Public Shareholders holding Equity Shares in dematerialised form and/or in physical form as on the Identified Date (i.e. May 02, 2017).
- Please note that a copy of Letter of Offer (including Form of Acceptance cum acknowledgement) is also available on website of SEBI at (<http://www.sebi.gov.in/>). Registered/unregistered shareholders if they may also apply on the form of acceptance download from the SEBI website. Further in case of non receipt/non availability of the Form of Acceptance cum acknowledgement, the application can be made on plain paper along with the following details and to be sent to Registrar to the offer:

**In the case of the Equity Shares held in physical form:** An Eligible person may participate in the offer by confirming their consent to participate in this offer on terms and conditions of this offer as set out in the PA, the DPS and in the letter of offer. They can participate by submitting an application to the selling member on plain paper giving details regarding their shareholding and relevant documents mentioned in the letter of offer. The selling member(s)/investor have to deliver the physical share certificate & other relevant documents along with TRS ("Transaction Registrar Slip") to the Registrar and Transfer agent (RTA) by registered post, speed post or courier or hand delivery. physical share certificate and other relevant document will have to reach RTA within 2 days from the closing of the open offer. The envelop should be subscribe Econo Trade (India) Ltd- Open Offer.

**In the case of the Equity Shares held in dematerialized form:** An Eligible Shareholder including non-resident shareholder may participate in the Open Offer by approaching their broker by providing his/her/its application in writing on a plain paper, signed by all Eligible Shareholders (in case of joint holding), stating name and address of the Eligible Shareholder(s), number of Equity Shares held, Client ID number, DP Name, DP ID, beneficiary account number, number of Equity Shares tendered in the Offer, delivery instruction slip duly executed and enclosing documents such as statutory approval(s), if any.

The requisite documents along with Transaction Registration Slip (TRS) are required to be sent by the shareholders/selling brokers to the Registrar to the Offer mentioned below:

Address of the Registrar to the offer	Contact Person and Details	Mode of Delivery
<b>PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED</b> 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Lower Parel (East), Mumbai- 400 011, Maharashtra, India.	<b>Ms. Purva Shah</b> Tel: +91-22-2301 8261 Fax: +91-22-2301 6761 Email: busicomp@vsnl.com Website: www.purvashare.com	Hand Delivery/ Registered Post/ Speed Post

- The open offer will be implemented by the acquirers through a stock exchange mechanism made available by BSE Limited in the form of a separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 read with SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016. For further details, the Public Shareholders are requested to refer to Part VIII titled "Procedure for Acceptance and Settlement of the Offer" on page 14 of the LoF.
- All Observations received from SEBI dated April 26, 2018 bearing reference no CFD/DCR/SKS/2494/2017 in terms of Regulation 16(4) of the SEBI (SAST) Regulation have been incorporated in the Letter of Offer.
- Material updates since the date of the Public Announcement:**  
There have been no other material updates in relation to the Open Offer since the date of the Public Announcement, save as otherwise disclosed in the DPS (as amended by the Corrigendum), and the LoF.
- Equity shares once tendered through the Form of Acceptance or through other valid modes in the Offer cannot be withdrawn by the shareholders in terms of Regulation 18(9) of the SEBI (SAST) Regulations, 2011.
- To the best of Knowledge of the Acquirers, approval of Reserve Bank of India has been received on May 08, 2018. However in case of any statutory approvals being required at a later date, this offer will be subject to such approvals.
- Revised Schedule of Activity is as follow:

Activities	Current		Revised	
	Date	Day	Date	Day
Date of the PA	14.12.2017	Thursday	14.12.2017	Thursday
Publication of Detailed Public Statement in newspapers	21.12.2017	Thursday	21.12.2017	Thursday
Last date of a Competing Offer#	12.01.2018	Friday	12.01.2018	Friday
Identified Date*	23.01.2018	Tuesday	02.05.2018	Wednesday
Date by which the Letter of Offer will be dispatched to the shareholders	31.01.2018	Wednesday	09.05.2018	Wednesday
Last date for revising the Offer Price / Offer Size	01.02.2018	Thursday	10.05.2018	Thursday
Last date by which Board of the Target shall give its recommendation	05.02.2018	Monday	14.05.2018	Monday
Offer Opening Public Announcement	06.02.2018	Tuesday	15.05.2018	Tuesday
Date of commencement of tendering period (offer opening date)	07.02.2018	Wednesday	16.05.2018	Wednesday
Date of closing of tendering period (offer closing date)	22.02.2018	Thursday	29.05.2018	Tuesday
Date by which all requirement including payment of consideration would be completed	09.03.2018	Friday	12.06.2018	Tuesday

#There has been no competing offer as of the date of this LoF.

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers and the parties to the SPA) are eligible to participate in the Offer any time before the Closure of the Offer.

- The Acquirers accept full responsibility for the information contained in this announcement and also for the fulfillment of their obligations laid down in the SEBI SAST Regulations.
- A copy of this Offer Opening Public Announcement shall also be available on the SEBI website at [www.sebi.gov.in](http://www.sebi.gov.in).

**ISSUED BY THE MANAGER TO THE OFFER:**



**GRETEX CORPORATE SERVICES PRIVATE LIMITED**

SEBI Registration No: INM000012177

Contact Person: Mr. Tanmoy Banerjee

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For and on behalf of:  
**Acquirer 3**

**Acquirer 1**  
Mr. Kasambhai Umarbhai Shekh

Flat No 102, Royal Rehamani  
Complex, Sir Pattni Road,  
Bhavnagar -364002, Gujarat, India

**Acquirer 2**  
Ms. Shekh Hasina Kasambhai

Plot No 587/ B1, Sir Pattni  
Road, Krishnangar, Bhavnagar  
(Pin-364001), Gujarat, India

**Robert Resources Limited**

3rd Floor, Plot No 1067, Opp.  
BinduNivas, Kaliyabid Road,  
Bhavnagar, Gujarat 364001, India

Place: Mumbai  
Date: May 14, 2018